

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 05
(IB)-875(PB)/2020

IN THE MATTER OF:

M/s. Dhankalash Distributors Pvt Ltd ... Applicant/Petitioner
Vs
Arena Superstructures Pvt Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 02.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner Mr. Nikhil Jain and Ritika Sejwal, Advs.
For the Respondent Mr. Sunil Kumar, Adv.

ORDER

IA-5224/2020 is filed by the IRP for appointment of Mr. Bhim Sain Goyal [IBBI/IPA-002/IP-N00726/2018-2019/12216] as the Authorized Representative for financial creditors in class in terms of provisions of the Code.

On perusal of this application, it appears that the Financial Creditors in class have elected Mr. Bhim Sain Goyal as Authorized Representative in terms of provisions of the code, therefore the aforesaid person is appointed as Authorized Representative with a direction to act in accordance with provisions and Regulations under the code.

Accordingly, IA-5224/2020 is hereby **allowed**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)